

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.A. 217/C-II/2017 in C.P. 99(ND)2013

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017.

NAME OF THE COMPANY: Vijay Julka V/s. M/s. Supriya Pharmaceuticals Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 424(3)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : None

For the Respondent (s) : Ms. Pooja M. Saigal and Ms. Jasmine Kottai,
Advocates
Mr. R. Mishra, Advocate for R-5 & 6

ORDER

Ld. Counsel for the Applicant submits that his Writ Petition has been disposed off by the Hon'ble High Court of Delhi impugning the decision of AIFR on grounds of the Act being repealed and the Petition therefore being abated.

Let the said order be placed on record.

To come up on 23rd March, 2018. ✓

-S-d-1

(S. K. Mohapatra)
Member (T)

-S-d-1

(Ina Malhotra)
Member (J)